



2026:AHC:50103

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8969 of 2026

Raj Kumar

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 22 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rameshwar Gaud, Vijay Kumar Maurya
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Upziladhikari (Judicial), Tehsil- Handia, District Prayagraj to consider and decide the Case No.3519 of 2023 (Computerized Case No.T202302030403519), Bhagauti Prasad & others vs. Raj Kumar and others, under Section 116 of U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Upziladhikari (Judicial), Tehsil- Handia, District Prayagraj, to decide the aforesaid case in accordance with law **expeditiously** without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026

Swati